

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.167/2001 in O.A.No.949/2000

Hon'ble Shri V.K.Majotra, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 17th day of May, 2001

M.R.Iqbal, IRS
s/o M.A.Baqui
posted as Assistant
Commissioner of Income Tax [TDS]
Income Tax Office, Bhopal (MP)
and Resident of D-11, Koh-E-Fiza
Bhopal
Madhya Pradesh. Petitioner

(By Shri B.S.Banthia, through Shri T.S.Choudhary,
Advocate)

Vs.

1. Union of India through
The Secretary
Ministry of Finance
Dept. of Revenue
Government of India
North Block
New Delhi.

2. Shri A.Balasubramanian
The Chairman
Central Board of Direct Taxes
Ministry of Finance
North Block
New Delhi.

... Respondents

(By Advocate: Shri V.P.Uppal)

O R D E R(Oral)

By Mr. V.K.Majotra, Member(A):

Learned proxy counsel for the petitioner
informs that the respondents had passed final orders
in compliance of the order dated 21.11.2000 in OA
No.949/2000. He seeks and is allowed to withdraw the
Contempt Petition. The CP is dismissed having ^{been} ~~been~~
withdrawn. Notices issued to the respondents are
discharged. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/

V. Majotra

(V.K.MAJOTRA)
MEMBER(A)